GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *178

TO BE ANSWERED ON THE 03RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

CONFIDENCE BUILDING MEASURES FOR CAA AND NRC

*178. SHRIMATI RITA BAHUGUNA JOSHI: SHRI DINESH CHANDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken adequate confidence building measures for infusing trust among the people with regard to the Citizenship Amendment Act (CAA) and the National Register of Citizens (NRC);
- (b) if so, the details thereof;
- (c) the measures undertaken by the Government for containing the situation in this regard in Delhi;
- (d) whether the Government is contemplating to make the common people aware of the facts regarding the CAA by holding talks with all the parties and also by organizing discussion sessions; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 178 FOR 03.03.2020 REGARDING CONFIDENCE BUILDING MEASURES FOR CAA AND NRC.

The Citizenship (Amendment) Bill, 2016 (CAB) was introduced in Parliament in July, 2016 to facilitate grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Pakistan and Bangladesh who have entered India on or before 31.12.2014 and who have been exempted by the Central Government by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of provisions of the Foreigners Act, 1946 or any rule or order made thereunder.

CAB was referred to a Joint Parliamentary Committee (JPC) which considered about 9000 memoranda received from organisations/associations/common public, undertook study visits to different parts of India and held formal and informal discussions with the representatives of stakeholders. It presented its report to Parliament on 07/01/2019. However, the Bill lapsed after its passing by Lok Sabha.

Subsequently, The Citizenship (Amendment) Bill, 2019 (CAB), which was fundamentally based on the earlier Bill recommended by the JPC, was considered in Lok Sabha and Rajya Sabha and after debates on various aspects of the Bill, both the Houses of Parliament passed it on 9th December, 2019 and 11th December, 2019 respectively. The report of JPC and extensive debates held in Lok Sabha and Rajya Sabha are available in public domain.

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Preparation of National Register of Indian Citizens (NRIC) is governed by the provisions of section 14A of The Citizenship Act, 1955 and The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. Section 14A of The Citizenship Act, 1955 provides for compulsory registration of every citizen of India and maintenance of NRIC. This provision was included in the Citizenship Act, 1955 by the Citizenship (Amendment) Act, 2003 which came into force on 3/12/2004.

Delhi Police has taken several steps to control the law and order situation in Delhi. Senior Police officers along with adequate police force including 76 companies of Central Armed Police Force were deployed at vulnerable points. Meetings of the local Peace Committees, Resident Welfare Associations, Market Welfare Associations, Civil Society Groups, representatives of Political Parties etc have been held in the affected areas. More than 120 FIRs have been lodged and hundreds of miscreants have been arrested. Investigating Officers are collecting CCTV footage and seeking out Videos from public to bring the guilty to book. Prohibitory Orders under Section 144 CrPC are being implemented in riotaffected areas. Police forces have conducted Flag Marches in these areas to instill confidence among the people. A close watch is being kept on social media platforms which may disseminate rumors and unfounded propaganda. Appeal has been made to people to maintain peace and not to lay any credence to rumors.
